

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 29491/2012

(Arising out of impugned final judgment and order dated 21/04/2010 in WP No. 2452/1990 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

JAI PRAKASH @ JAI PRAKASH KHANNA

Respondent(s)

(Office report for directions)

Date : 05/07/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
[IN CHAMBERS]

For Petitioner(s) Mr. Ravi Prakash Mehrotra, Adv.
 Mr. Vikas Bansal, Adv.
 Mr. Rajiv Kumar Dubey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed for, three weeks' time is granted to the learned Counsel for the petitioners to remove the defects in question.

(Jyoti Gupta)
Sr.P.A.

(Raj Rani Negi)
Court Master